



2026:AHC:43970

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2997 of 2026

Prem Veer Singh Rana

.....Petitioner(s)

Versus

The State Of U.P. And 8 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Arya Gautam, Atipriya Gautam, Devesh Mishra, Sr. Advocate
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Vijay Gautam, learned Senior Advocate assisted by Sri Divya Jyoti (AoR no.A/D1083/2023) holding brief of Ms. Atipriya Gautam, learned counsel for the writ petitioner and Sri R.S. Umrao, learned Standing Counsel for the State.

2. The case of the writ petitioner is that he was appointed as a Constable in Police Department on 12.12.1984, promoted as Head Constable in the year 1990. He was further promoted as Sub-Inspector in the year 1996 and superannuated on 31.12.2024. As per the writ petitioner, there is a criminal case pending against the writ petitioner being Case Crime no.190 of 2022 under Sections 147, 452, 323, 504, 506, 306 of IPC, P.S. Doghat, District Baghpat, in which a charge sheet has been filed bearing number "55 of 2022" on 28.09.2022. There is another FIR lodged against the writ petitioner being Case Crime no.132 of 2023, under Sections 420, 467, 468, 471 IPC, in which also a charge sheet no.211 of 2023 came to be filed on 28.05.2023 followed by another Case Crime no.23 of 2016, under Section 506 IPC, in which also charge sheet was submitted. As per the writ petitioner, now the writ petitioner is being paid provisional pension, but in view of the fact that there is no serious crime committed by the writ petitioner, so as to withhold the benefits, the writ petitioner claims payment of full pension and benefits. Reliance has been placed upon the judgment of this Court in ***Devendra Kumar Sharma vs. State of U.P.*, 2021 (12) ADJ 590.**

3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner is to be decided at the first instance by Respondent no.4.

4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.4, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order.

February 26, 2026

N.S.Rathour

(Vikas Budhwar,J.)